

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT  
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND  
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER

ITA No. 34/Srt/2023 (Assessment Year 2020-21)  
(Virtual hearing)

Gujarat Mitra Private Limited, Ward No.0, Gujarat Mitra Bhavan, Soni Faliya, Chowk Bazar, Surat. <b>PAN No. AABCG 2528 F</b>	Vs.	A.D.I.T. (CPC, Banglore.
Appellant/ assessee		Respondent/ revenue

Assessee represented by	Shri Eress Dalal, CA
Department represented by	Shri Vinod Kumar, Sr.DR
Date of Institution of Appeal	18/01/2023
Date of hearing	17/04/2023
Date of pronouncement	17/04/2023

**Order under Section 254(1) of Income Tax Act**

**PER: PAWAN SINGH, JUDICIAL MEMBER:**

1. This appeal by the assessee is directed against the order of learned National Faceless Appeal Centre (NFAC)/Commissioner of Income Tax (Appeals) (in short, the Id. CIT(A) dated 02/12/2022 for the Assessment year (AY) 2020-21.
2. The appeal came up for hearing on 17/04/2023, the learned Authorised Representative (Id. AR) of the assessee submits that as per instruction of assessee, he may be allowed to withdraw the present appeal unconditionally. The learned Senior Departmental Representative (Id. Sr.DR) for the revenue has no objection if the Id. AR of assessee is allowed to withdraw the appeal. Therefore, considering the submissions

of both the parties, the Id. AR of the assessee is allowed to withdraw the present appeal. Consequently, the appeal filed by the assessee is dismissed as withdrawn

3. In the result, this appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 17<sup>th</sup> April, 2023 at the time of hearing.

Sd/-  
**(Dr. ARJUN LAL SAINI)**  
**ACCOUNTANT MEMBER**

Sd/-  
**(PAWAN SINGH)**  
**JUDICIAL MEMBER**

Surat, Dated: 17/04/2023

*\*Ranjan*

Copy to:

1. Assessee –
2. Revenue -
3. CIT(A)
4. CIT
5. DR
6. Guard File

By order

Sr. Private Secretary, ITAT, Surat